

# महाराष्ट्र शासन राजपत्र

### असाधारण भाग आठ

वर्ष ६, अंक २५]

शुक्रवार, जुलै १०, २०२०/आषाढ १९, शके १९४२

पुष्ठे ६, किंमत : रुपये २७.००

### असाधारण क्रमांक ५० प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Goods and Services Tax (Second Amendment) Ordinance, 2020 (Mah. Ord. XI of 2020), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

RAJENDRA G. BHAGWAT,

Secretary (Legislation) to Government, Law and Judiciary Department.

Translation in English of the Maharashtra Goods and Services Tax (Second Amendment) Ordinance, 2020 (Mah. Ord. XI of 2020), published under the authority of the Governor].

#### FINANCE DEPARTMENT

Mantralaya, Madam Cama Marg, Hutatma Rajguru Chowk, Mumbai 400 032, dated the 10th July 2020.

#### MAHARASHTRA ORDINANCE No. XI OF 2020.

AN ORDINANCE

further to amend the Maharashtra Goods and Services Tax Act, 2017.

WHEREAS both Houses of the State Legislature are not in session;

AND WHEREAS the Governor of Maharashtra is satisfied that circumstances exist which render it necessary for him to take immediate action Mah. further to amend the Maharashtra Goods and Services Tax Act, 2017, for the  $\frac{\text{XLIII of}}{\text{color}}$  purposes hereinafter appearing;

2017.

भाग आठ-५०-१ (१)

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of article 213 of the Constitution of India, the Governor of Maharashtra is hereby pleased to promulgate the following Ordinance, namely:—

## Short title and

- 1. (1) This Ordinance may be called the Maharashtra Goods and Services commencement. Tax (Second Amendment) Ordinance, 2020.
  - (2) Section 1 shall come into force at once.
  - (3) Save as otherwise provided, remaining sections shall come into force on such date as the State Government may, by notification in the Official Gazette, appoint.

Amendment of Mah. XLIII of 2017.

- 2. In section 2 of the Maharashtra Goods and Services Tax Act, 2017 Mah. section 2 of (hereinafter referred to as the "principal Act"), in clause (114), for sub-clauses (c) XLIII of 2017. and (d), the following sub-clauses shall be substituted, namely:—
  - "(c) Dadra and Nagar Haveli and Daman and Diu;
  - (d) Ladakh ;".

Amendment of section 10 of Mah. XLIII of 2017.

- 3. In section 10 of the principal Act, in sub-section (2),—
- (a) in clause (b), after the words "of goods", the words "or services" shall be inserted;
- (b) in clause (c), after the words "of goods", the words "or services" shall be inserted:
- (c) in clause (d), after the words "of goods", the words "or services" shall be inserted.

Amendment of section 16 of Mah. XLIII of 2017.

4. In section 16 of the principal Act, in sub-section (4), the words "invoice relating to such" shall be deleted.

Amendment of section 29 of Mah. XLIII of 2017.

- 5. In section 29 of the principal Act, in sub-section (1), for clause (c), the following clause shall be substituted, namely:-
  - "(c) the taxable person is no longer liable to be registered under section 22 or section 24 or intends to optout of the registration voluntarily made under sub-section (3) of section 25.".

Amendment of Mah. XLIII of 2017.

**6**. In section 30 of the principal Act, in sub-section (1), for the proviso, the section 30 of following proviso shall be substituted, namely:—

> "Provided that such period may, on sufficient cause being shown, and for reasons to be recorded in writing, be extended,—

- (a) by the Additional Commissioner of state tax or the Joint Commissioner of state tax, as the case may be, for a period not exceeding thirty days;
- (b) by the Commissioner of state tax, for a further period not exceeding thirty days, beyond the period specified in clause (a).".

Amendment of section 31 of 2017.

7. In section 31 of the principal Act, in sub-section (2), for the proviso, the Mah. XLIII of following proviso shall be substituted, namely :—

"Provided that the Government may, on the recommendations of the Council, by notification,—

(a) specify the categories of services or supplies, in respect of which a tax invoice shall be issued, within such time and in such manner as may be prescribed;

- (b) subject to the condition mentioned therein, specify the categories of services in respect of which,-
  - (i) any other document issued in relation to the supply shall be deemed to be a tax invoice; or
    - (ii) tax invoice may not be issued.".
- In section 51 of the principal Act,—

Amendment of section 51 of

- (a) for sub-section (3), the following sub-section shall be substituted, Mah. XLIII of namely:-

  - "(3) A certificate of tax deduction at source shall be issued in such form and in such manner as may be prescribed.";
  - (b) sub-section (4) shall be deleted.
- 9. In section 122 of the principal Act, after sub-section (1), the following Amendment of sub-section shall be inserted, namely:-

section 122 of Mah. XLIII of

- "(1A) Any person who retains the benefit of a transaction covered under 2017. clauses (i), (ii), (vii) or clause (ix) of sub-section (1) and at whose instance such transaction is conducted, shall be liable to a penalty of an amount equivalent to the tax evaded or input tax credit availed of or passed on.".
- **10**. In section 132 of the principal Act, in sub-section (1),—

Amendment of section 132 of

- (i) for the words "Whoever commits any of the following offences", the Mah. XLIII of words "Whoever commits, or causes to commit and retain the benefits arising 2017. out of, any of the following offences" shall be substituted;
  - (ii) for clause (c), the following clause shall be substituted, namely:—
  - "(c) avails input tax credit using the invoice or bill referred to in clause (b) or fraudulently avails input tax credit without any invoice or bill;";
- (iii) in clause (e), the words ", fraudulently avails input tax credit" shall be deleted.
- 11. In section 140 of the principal Act,—

Amendment of section 140 of Mah. XLIII of

- (a) in sub-section (1), after the words "existing law", the words "within such time and "shall be inserted and shall be deemed to have been inserted 2017. with effect from the 1st July 2017;
- (b) in sub-section (2), after the words "appointed day", the words "within such time and" shall be inserted and shall be deemed to have been inserted with effect from the 1st July 2017;
- (c) in sub-section (3), for the words "goods held in stock on the appointed day subject to", the words "goods held in stock on the appointed day, within such time and in such manner as may be prescribed, subject to" shall be substituted and shall be deemed to have been substituted with effect from the 1st July 2017;
- (d) in sub-section (5), for the words "existing law", the words "existing law, within such time and in such manner as may be prescribed" shall be substituted and shall be deemed to have been substituted with effect from the 1st July 2017;
- (e) in sub-section (6), for the words "goods held in stock on the appointed day subject to", the words "goods held in stock on the appointed day, within such time and in such manner as may be prescribed, subject to" shall be substituted and shall be deemed to have been substituted with effect from the 1st July 2017.

Amendment of Mah. XLIII of 2017.

**12**. In section 172 of the principal Act, in sub-section (1), in the proviso, for section 172 of the words "three years", the words "five years" shall be substituted.

Amendment to Schedule II of Mah. XLIII of

13.In Schedule II to the principal Act, in paragraph 4, the words "whether or not for a consideration," at both the places where they occur, shall be deleted and shall be deemed to have been deleted with effect from the 1st July 2017.

Retrospective exemption from, or levy or certain cases. Act,-

- 14. (1) Notwithstanding anything contained in the Government Notification, Finance Department, No.MGST-1017/C.R. 104/Taxation-1, dated the 29th June collection of, 2017, issued by the Government of Maharashtra, on the recommendations of the state tax in Council, in exercise of the powers under sub-section (1) of section 9 of the principal
  - (i) no state tax shall be levied or collected in respect of supply of fishmeal (falling under heading 2301), during the period commencing from the 1st July 2017 and ending with the 30th September 2019 (both days inclusive);
  - (ii) state tax at the rate of six per cent. shall be levied or collected in respect of supply of pulley, wheels and other parts (falling under heading 8483) and used as parts of agricultural machinery (falling under headings 8432, 8433 and 8436), during the period commencing from the 1st July 2017 and ending with the 31st December 2018 (both days inclusive).
  - (2) No refund shall be made of all such tax which has been collected, but which would not have been so collected, had sub-section (1) been in force at all material times.

#### **STATEMENT**

Various decisions have been taken by the Goods and Service Tax Council requiring amendments in the Goods and Services Tax Laws. Accordingly, the Central Goods and Services Tax Act, 2017(12 of 2017) and the Integrated Goods and Services Tax Act, 2017(13 of 2017) have been amended by the Parliament by the Finance Act, 2020 (12 of 2020). In order to maintain the uniformity and applicability of the provisions of the Central Goods and Services Tax Act, 2017 and the Maharashtra Goods and Services Act, 2017 (Mah. XLIII of 2017), it is expedient to amend the Maharashtra Goods and Services Tax Act, 2017.

- 2. The salient features of the proposed amendments to the Maharashtra Goods and Services Tax Act, 2017, are as follows:—
  - (i) Amendment of clause (114) of section 2.—This clause is being amended so as to align the definition of "Union territory" in line with the Jammu and Kashmir Reorganization Act, 2019 and the Dadra and Nagar Haveli and Daman and Diu (Merger of Union Territories) Act, 2019.
  - (ii) Amendment of clauses (b), (c) and (d) of sub-section (2) of section 10.— These clauses are being amended to harmonise the conditions for eligibility for opting to pay tax under sub-section (1) and sub-section (2A) of the said section.
  - (iii) Amendment of sub-section (4) of section 16.—Sub-section (4) is being amended so as to delink the date of issuance of debit note from the date of issuance of the underlying invoice for purposes of availing input tax credit.
  - (iv) Amendment of clause (c) of sub-section (1) of section 29.—This clause is being amended so as to provide for cancellation of registration obtained voluntarily under sub-section (3) of section 25.
  - (v) Amendment of sub-section (1) of section 30.—A proviso to sub-section (1) is being substituted so as to empower the jurisdictional tax authorities to extend the period provided to file an application for revocation of cancellation of registration.
  - (vi) Amendment of section 31.—Section 31 is being amended so as to empower the Government to notify the categories of services or supplies in respect of which tax invoice shall be issued and to make rules regarding the time and manner of its issuance.
  - (vii) Amendment of section 51.—Section 51 is being amended so as to empower the Government to make rules to provide for the form and manner in which a certificate of tax deduction at source shall be issued.
  - (viii) Insertion of new sub-section (1A) in section 122.—A new sub-section (1A) is being inserted in section 122, so as to make the beneficiary of certain transactions at whose instance such transactions are conducted liable for penalty.
  - (ix) Amendment of section 132.—Section 132 is being amended so as to make the offence of fraudulent availment of input tax credit without invoice or bill cognizable and non-bailable under sub-section (1) of section 69 and to make any person who retains the benefit of certain transactions and at whose instance such transactions are conducted liable for punishment.
  - (x) Amendment of section 140.—Section 140 providing for to transitional arrangements for input tax credit, is being amended so as to prescribe the time limit and the manner for availing input tax credit against certain unavailed

credit under the existing law. This amendment shall take effect retrospectively from the 1st day of July 2017.

- (xi) Amendment of section 172.—Section 172 is being amended so as to extend the time limit provided for removal of difficulties thereunder from three years to five years, with effect from the date of commencement of the said Act.
- (xii) Amendment of Paragraph 4 of Schedule II.—This paragraph is being amended so as to give clarity to the meaning of the entries (a) and (b) of said paragraph with effect from the 1st July 2017.
- (xiii) Clause 14.—This clause seeks to provide retrospective exemption from state tax on supply of fishmeal, during the period from the 1st day of July 2017 up to 30th day of September 2019 (both days inclusive). It further seeks to retrospectively levy state tax at the reduced rate of six per cent. On supply of pulley, wheels and other parts (falling under heading 8483) and used as parts of agricultural machinery of headings 8432, 8433 and 8436, during the period from the 1st day of July 2017 up to 31st day of December 2018 (both days inclusive). It also seeks to provide that no refund shall be made of the tax which has already been collected.
- 3. As both Houses of the State Legislature are not in session and the Governor of Maharashtra is satisfied that circumstances exist which render it necessary for him to take immediate action further to amend the Maharashtra Goods and Services Tax Act, 2017, for the purposes aforesaid, this Ordinance is promulgated.

Mumbai, dated the 9th July 2020.

BHAGAT SINGH KOSHYARI, Governor of Maharashtra.

By order and in the name of the Governor of Maharashtra,

MANOJ SAUNIK,
Additional Chief Secretary to Government.